

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS

THE PUNJAB CONTINGENCY FUND ACT, 1950

(PUNJAB ACT 13 OF 1950)

(As amended upto the 28th April, 2026)



2026

THE PUNJAB CONTINGENCY FUND ACT, 1950

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¹THE PUNJAB CONTINGENCY FUND ACT, 1950
(Punjab Act No. 13 of 1950)

(Received the assent of his Excellency the Governor of Punjab on the 30th October, 1950 and was first published for general information in the Punjab Government Gazette (Extraordinary), on the 31st October, 1950.)

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by the legislation
1950	13	The Punjab Contingency Fund Act, 1950	<p>This Act was extended to the territories which, immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union, by the Punjab Laws (Extension No.1) Act 1957 (Punjab Act No.5 of 1957).²</p> <p>Amended By Punjab Act No.6 of 1971³. Amended By Punjab Act No.32 of 1973⁴. Amended By Punjab Act No.3 of 1975⁵. Amended By Punjab Act No.11 of 1978⁶. Amended By Punjab Act No.1 of 1980⁷. Amended By Punjab Act No.7 of 1986⁸. Amended By President Act No.5 of 1988.</p>

An Act to provide for the establishment and maintenance of a Contingency Fund in the State of Punjab.

WHEREAS it is expedient to provide for the establishment and maintenance in the State of Punjab of a contingency Fund to be placed at the disposal of the Governor, to enable him to make advances out of the Fund for the purposes of meeting unforeseen expenditure of the State pending authorisation of such expenditure by the Legislature of the State by law under Article 205 or Article 206 of the Constitution;

¹ For Statements of Objects and Reasons, see Punjab Government Gazette(Extraordinary),1950, page 764.

² For Statements of Objects and Reasons, see Punjab Government Gazette(Extraordinary),1957, page 339.

³ For Statements of Objects and Reasons, see Punjab Government Gazette(Extraordinary),1971, page 76 .

⁴ For Statements of Objects and Reasons, see Punjab Government Gazette(Extraordinary),1973, page 940.

⁵ For Statements of Objects and Reasons, see Punjab Government Gazette(Extraordinary),1975, page 280.

⁶ For Statements of Objects and Reasons, see Punjab Government Gazette(Extraordinary),1978, page 424.

⁷ For Statements of Objects and Reasons, see Punjab Government Gazette(Extraordinary),1980, page 688.

⁸ For Statements of Objects and Reasons, see Punjab Government Gazette(Extraordinary),1986, page 274 and 275.

AND WHEREAS the Legislature of the State, by clause (2) of Article 267 of the Constitution of India, has been empowered by law to establish such fund;

It is hereby enacted as follows:-

Short title,
extent and
commencement.

1. (1) This Act may be called the Punjab Contingency Fund Act, 1950.
- (2) It extends to the whole of the State of the Punjab.
- (3) It shall come into force at once.

Establishment of
the Contingency
Fund of the
State.

¹[2. There shall be established for the State of Punjab a Contingency Fund in the nature of an imprest entitled "the Contingency Fund of the State", into which shall be paid from out of Consolidated Fund of the State a sum of twenty-five crores rupees:]

²[Provided that during the period beginning on the commencement of the Punjab Contingency Fund (Amendment) Act, 1988 and ending on the 31st day of December, 1988, this section shall have effect subject to the modification that for the words "twenty-five crores of rupees, the words "one hundred and thirty-five crores of rupees", shall be substituted.]

Purposes for
which the Fund
may be
utilized.

³[3]. The Fund shall be placed at the disposal of the Governor of Punjab, who shall not expend it except for the purposes of making advances from time to time for meeting unforeseen expenditure of the State pending authorisation of such expenditure by the Legislature of the State under appropriations made by law; and immediately after the coming into operation of such law, an amount equal to the amount or amounts advanced by the Governor for the purposes aforesaid shall be deemed to have been placed to the credit of the Fund and the amount so transferred or deemed to have been transferred shall for all purposes form part of the Fund.

Power to
make rules.

⁴[4]. (1) The State Government may by notification make rules to carry out all or any of the purposes of the Act.

¹ Substituted for sections 2, 3 and 4 by Punjab Act No.7 of 1986, section 2, w.ef., 25th November, 1985.

² Substituted by President's Act No.5 of 1988, section 2.

³ Section 5 renumbered as section 3 by Punjab Act No.7 of 1986 w.ef. 25th November, 1985, section 3

⁴ Section 6 renumbered as section 4 by Punjab Act No.7 of 1986 w.ef. 25th November, 1985, section 3

¹[(2) Every rule made under this Act shall be laid as soon as may be after it is made, before the House of State Legislature while it is in session for a total period of ten days which may be comprised in one session or in two or more successive sessions, and if before the expiry of the session in which it is so laid or the successive sessions aforesaid, the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done or omitted to be done under that rule.]

¹ Renumbered section 4 further renumbered as sub-section (1) thereof and sub-section (2) added by Punjab Act No.7 of 1986, section 4 shall come into force from the date of its publication.